

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD.

O.A.NO.1144 of 1995.

Between

1. Jayaprakash Babu.  
2. P.Prasada Murthy

Dated: 27.9.1995.

Applicants

And

Union of India represented by:

1. Chairman, Telecommunication, Sanchay Bhavan, Parliament  
Street, New Delhi.  
2. Chief General Manager, Telecommunications, A.P.Circle, Hyder  
bad.

... Respondents

Counsel for the Applicants : Sri. K.S.R. Anjaneyulu

Counsel for the Respondents : Sri. N.V.Raghava Reddy, Addl.CGS

CORAM:

Hon'ble Mr. A.B.Gerthi, Administrative Member

Contd:...2/-

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O.A.No.1144/95

Date of Order: 27.9.95

( As per Hon'ble Shri A.B.Gorthi, Member (Admn.) )

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The applicants were working as Telegraphists/ Telegraph Assistants in the scale of pay of Rs.975-1660. They were selected for promotion to the post of Assistant Superintendents of Telegraphic Traffic (A.S.T.T.) after a competitive examination held in 1988. They were sent for training preparatory to the appointment as A.S.T.T. on 6.11.89 to the Telecom Training Centre, Hyderabad. Having successfully completed the theoretical training for eight months they were sent for practical training for one month. They completed their practical training and then posted as A.S.T.Ts in the scale of pay of Rs.1400-2600 at different stations. The claim of the applicants is for a direction to the respondents to treat the period of training from 6.11.89 to 5.8.1990 as periods spent on duty in the cadre of A.S.T.Ts., to refix their pay and to pay them all consequential monetary benefits.

2. Heard Mr.K.S.R.Anjaneyulu, learned Counsel for the applicant and Mr.N.V.Raghava Reddy, learned standing counsel for the respondents.

3. Mr.K.S.R.Anjaneyulu has drawn my attention to the decision of the Ernakulam Bench of the Tribunal in OA.101/92 dated 15.10.92. That case too pertain to similarly situated employees who were selected for promotion and were thereafter posted as A.S.T.Ts. In their case the Tribunal declared that the period of training from 17.9.90 to 16.6.91 be treated as period spent on duty in the cadre of A.S.T.Ts.

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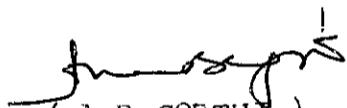
-R.L.

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In view of the above after hearing learned counsel for both the parties this case is disposed of at the admission stage itself with the following directions to the respondents:-

- (1) The respondents shall treat the period of the applicants' training from 6.11.89 to 5.8.90 as period spent on duty in the grade of ASTTs.
- (2) The respondents shall refix the pay of the applicants ~~correctly~~ and pay them the monetary benefits flowing out of such refixation.
- (3) The above directions should be complied with within a period of three months from the date of communication of this order.

4. O.A. is ordered accordingly. No costs.

  
(A.B. GORTHI)  
Member (Admn.)

Dated: 27th September, 1995

(Dictated in Open Court)

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Deputy Registrar

Copy to:-

1. Chairman, Telecommission, Union of India, Sanchar Bhavan  
Parliament Street, New Delhi.
2. Chief General Manager, Telecommunications, A.P.Circle, H
3. One copy to Sri. K.S.R. Anjaneyulu, advocate, CAT, Hyd.
4. One copy to Sri. N.V. Raghava Reddy, Addl. CGSC, CAT, Hyd
5. One copy to Library, CAT, Hyd.
6. One spare copy.

RSM/-

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 27/9/1995.

M.A./R.A./C.A. NO.

O.A.NO.

T.A.NO. (W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

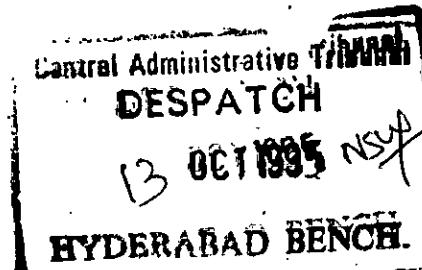
NO ORDER AS TO COSTS.

\* \* \*

Rsm/-

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